

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 2342 of 2024

IN THE MATTER OF:

Surinder Kumar Rajpal
(Member of Suspended Board of Director
of Karnal Agriculture Industries Ltd.)

...Appellant

Versus

Punjab National Bank & Anr.

...Respondents

Present:

For Appellant : Mr. Sumeet Kumar, Advocate.

For Respondents : Mr. Shubham Dubey, Mr. Rajesh Kumar Gautam,
Mr. Deepanjal Choudhary, Mr. Aman Gahlot,
Advocates.

O R D E R
(Hybrid Mode)

23.01.2026: Both sides bring to our notice that settlement has been arrived at between the parties and Section 12A (IBC) petition has been filed before the Ld. NCLT.

Counsel for the appellant has prayed that he may be allowed to withdraw the present appeal as the appeal has become infructuous. Dismissed as withdrawn.

[Justice N Seshasayee]
Member (Judicial)

[Mr. Arun Baroka]
Member (Technical)